

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:233

ANSWERED ON:27.02.2007

NITHARI KILLINGS

Aaron Rashid Shri J.M.;Barad Shri Jashubhai Dhanabhai;Mishra Dr. Rajesh Kumar;Murmu Shri Hemlal;Owaisi Shri Asaduddin;Panda Shri Prabodh;Saradgi Shri Iqbal Ahmed;Thakkar Smt. Jayaben B.;Vallabbhaneni Shri Balashowry

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the progress of investigation of Nithari Killing case;
- (b) whether a high level inquiry committee to investigate the serial killings and sexual abuse of children in Nithari Village constituted by the Union Government has submitted its report;
- (c) if so, the findings thereof alongwith the motive behind such killings;
- (d) the number of children found missing and the number of bodies so far recovered;
- (e) the name of the agencies/individuals found responsible for not taking timely action on missing of children and the action taken by the Government against them;
- (f) the details of compensation paid to the victims of said case; and
- (g) the steps taken by the Government to check such incidents in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO H. GAVIT)

(a): The case was handed over to the Central Bureau of Investigation by State Government vide their notification, dated 9.1.2007 for further investigation. During the investigation CBI took the two accused Shri Moninder Singh Pandher, owner of house D-5, Sector-31, NOIDA and his servant Surender Koli @ Satish Koli under police custody and they are still under remand. The CBI had searched their residence thoroughly with the help of forensic experts from various laboratories/institutions in the country and has recovered a number of bones and 53 polythene packets containing biological materials. The recovered skulls, bones and biological materials were sent to All India Institute of Medical Sciences, Delhi (AIIMS) for postmortem examination, processing, individualization and segregation. After the said examination, the AIIMS has sent these materials to Centre for DNA Fingerprinting and Diagnostics (CDFD), Hyderabad for DNA Fingerprinting for their identification. The blood samples of the parents of the missing women and children have also been sent to CDFD, Hyderabad for DNA Fingerprinting. CBI has also recorded the statements of the relatives of the missing persons and important witnesses.

(b) & (c): The Ministry of Women and Child Development had constituted a committee to investigate into allegations of large scale sexual abuse, rape and murder of children in Nithari Village in NOIDA. The committee has since submitted its report to the Government. Since the investigation of the killings has been taken over by the CBI, the motive etc. behind the killings will be known only after the investigation by the CBI is completed.

(d): So far, 18 cases relating to missing of 11 children and 7 women/girls have been registered by the Police/CBI.

(e): The Government of Uttar Pradesh has since placed 4 gazetted officers, including the then SSP, NOIDA, under suspension and 7 non-gazetted officers have been removed from service for dereliction of duty in this case.

(f): The Government of Uttar Pradesh has paid a compensation of Rs. 5 lakh and provided a plot of land to the family of each of the 17 victims.

(g): Under the Seventh Schedule to the Constitution of India, the 'Police' and 'Public Order' are state subjects and as such, it is the responsibility of the State Governments and UT administrations to take necessary steps to effectively implement the provisions of various laws concerning prevention of crimes against women and children. However, the Union Government, has from time to time issued advisories to all the State Governments and UT Administrations to give more focused attention to the administration of criminal justice system with special emphases on prevention and control of crimes against women and children. In the instant case, the Director General of Police, Uttar Pradesh has issued suitable directions to each SSPs/SPs vide his letter, dated 10.1.2007.